



भारतसरकार
GOVERNMENT OF INDIA
पर्यावरण ,वनएवंजलवायुपरिवर्तनमंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE
CHANGE



Integrated Regional Office,
AranyaBhavan, Opp RBI, Saifabad, Hyderabad, Telangana
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F.No.4-TSC180/2021-HYD/091

Date^{13th} May, 2021

To

The Special Chief Secretary to the Government,
Environment, Forests, Science & Technology Department,
Telangana State Secretariat, Hyderabad.

Subject: Diversion of 6.7076 ha of forest land in Shamshabad division for erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of EE, 400 KV/Const-II, Metro, TS, TRANSCO, Hyderabad- Reg

Sir,

Please refer to the State Government's letters No. 746/For.I(1)/2021 dated 09.03.2021 and 01.05.2021 and online application No.FP/TG/TRANS/42277/2019 seeking prior approval of the Government of India in accordance with Section '2' of Forest (Conservation) Act, 1980 for the above mentioned project.

As recommended by the Regional Empowered Committee (REC) in its 47th meeting held on 07.05.2021 and after careful consideration of the proposal of the State Government, I am to convey the Central Government's approval (*Stage-I*) under Section '2' of Forest (Conservation) Act, 1980 for diversion of 6.7076 ha of forest land in Shamshabad division for erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of EE, 400 KV/Const-II, Metro, TS, TRANSCO, Hyderabad, subject to the following conditions:-

1. The legal status of forest land shall remain unchanged;
2. Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters by the User Agency in consultation with the DFO concerned at the project cost;
3. The State Forest Department shall carryout Compensatory Afforestation (CA) and its maintenance over 13.415ha of degraded forest area in Compt No 411, Mamidipally RF, Gaganpahad Beat, Shamshabad Range at the cost of the User Agency;
4. The degraded forest land identified for CA shall not be changed without the prior approval of the Central Government;
5. The State Government shall charge the Net Present Value of the diverted forest land measuring **6.7076 ha** from the User Agency as per the orders of the

Hon'ble Supreme Court dated 28.03.2008 and 09.05.2008 in IA Nos.826 in 566 with related IA's in Writ Petition (Civil) No.202/1995;

6. Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from User Agency. User Agency shall furnish an undertaking to this effect;
7. The User Agency in consultation with the State Forest Department shall prepare and execute a detailed scheme for creation and maintenance of plantation of dwarf species (preferably medicinal plants) in the right of way under the transmission line in consultation with the State Forest Department;
8. As the proposed forest area falls in Eco Sensitive Zone, the user agency shall get the wildlife mitigation plan prepared by any competent person /agency with the approval of Chief Wildlife Warden and implemented at the cost of the User Agency;
9. The User Agency shall restrict the felling of trees to the minimum in the diverted width of 46 meters of the forest land and the State Forest Department shall carry out translocation of the trees wherever feasible at the cost of the User Agency; In case of felling, the trees shall be felled under the strict supervision of the State Forest Department at the project cost;
10. The User Agency at its cost shall provide bird deflectors, which are to be fixed on the upper conductor of the transmission line at suitable intervals to avoid bird hits;
11. The User Agency shall comply with the guidelines issued by the Ministry for laying transmission lines through forest areas;
12. The layout plan of the proposal shall not be changed without prior approval of the Central Government;
13. No labour camp shall be established on the forest land; Disturbance shall be kept minimal by creating labour camps outside the forest area as far as possible and it will be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna;
14. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
15. No additional or new path will be constructed inside the forest area for the transportation of construction materials for execution of the project work;

16. The forest land shall not be used for any purpose other than that specified in the project proposal;
17. The forest land proposed for diversion shall under no circumstances be transferred / sublet to any other agency, department or person without prior approval of the Central Government;
18. The trees on strips would have to be felled but after stringing work is completed, natural regeneration will be allowed to come up. Future pollarding / pruning of trees will be done with the permission of the local forest officer wherever necessary for the maintenance of the transmission lines;
19. During construction of transmission line, pollarding / pruning of trees located outside the **46 meters** width of the strips whose branches / parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by the local forest officer;
20. The total forest area utilized for the project shall not exceed **6.7076 ha** and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal;
21. Any other conditions that the Central Government or Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency;
22. In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions made under rules / guidelines issued under FCA, 1980.

After receipt of the compliance report on above mentioned conditions, the proposal will be considered for final approval. This in-principle approval shall be valid for a period of 5 years from the date of issue of this letter. In the event of non-compliance of the above conditions, this in-principle approval shall automatically stand revoked after 5 years.

Yours faithfully,

-sd-

(R. Hemanth Kumar)

DDG (Central)/ Regional Officer
I/c ,IRO, Hyderabad

Copy to:-

1. The Principal Chief Conservator of Forests (HoFF)/Nodal Officer (FCA), Office of the Principal Chief Conservator of Forests, Forests Department, Govt. of Telangana, AranyaBhavan, Saifabad, Hyderabad, PIN- 500 004.
2. TheTSTRANSCO, O/o Chief Engineer, 400 KV, VidyutSoudha, Hyderabad-500004.
3. Guard file.

-sd-

(R.Hemanth Kumar)

DDG (Central)/ Regional Officer
I/c ,IRO, Hyderabad